

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Thursday 6th day of June Two Thousand And Nineteen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

OA.310/693/2019

K. Rajaraja Cholan,
Assistant Commissioner of Customs (Retired),
M.M.G. Nagar,
Karaikal- 609 602.Applicant

(By Advocate: M/s.P. Chandrasekaran)

Versus

1. Union of India through
Secretary to Govt of India,
Ministry of Finance, Department of Revenue,
New Delhi;
2. Union of India Rep. by
The Secretary,
Department of Personnel and Training,
North Block, New Delhi;
3. The Principal Commissioner of Customs (Preventive),
No.1, Williams Road,
Cantonment,
Trichy- 620 001;
4. The Chief Commissioner of Customs (Preventive),
No.1, Williams Road,
Cantonment,
Trichy- 620 001;
5. Shri Ashokan,
Assistant Commissioner of C.Ex and GST (Retired),
Central Board of Indirect Tax and Customs,
Coimbatore.Respondents

(By Advocate:)

O R A L O R D E R

[Pronounced by Hon'ble Mr. R. Ramanujam, Member (A)]

Heard. Applicant has filed this OA seeking the following relief:-

"to direct the 4th respondent to consider the representation submitted by the applicant dated 16.01.2018 followed by the reminders dated 01.02.2018 and 13.02.2019 and pass orders therein in accordance with law within a reasonable time."

2. It is submitted that the applicant was entitled to stepping up of pay with effect from 01.07.2016 on account of his junior getting a higher pay in the VII CPC scales. In this regard, the applicant made Annexure A/3 representation dated 16.01.2018 followed by reminders dated 01.02.2018 and 13.2.2019 which had not been responded to till date. Accordingly, learned counsel for the applicant submits that the applicant would be satisfied if the competent authority is directed to consider the representation and pass a reasoned and speaking order within a time limit to be set by the Tribunal.

3. Keeping in view the limited relief urged on behalf of the applicant and without going into the substantive merits of the case, the OA is disposed of with a direction to the competent authority to consider Annexure-A/3 representation dated 16.1.2018 of the applicant in accordance with the relevant rules and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order. No costs.

(R. RAMANUJAM)
MEMBER (A)

Asvs.

06.06.2019